

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1171**

TO BE ANSWERED ON THE 27TH JULY, 2022/ SRAVANA 5, 1944 (SAKA)

DELIMITATION OF UNION TERRITORY OF JAMMU & KASHMIR

1171 SHRI JOHN BRITTAS:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is widespread resentment regarding the report of the delimitation of assembly constituencies in Jammu & Kashmir;**
- (b) if so, the details thereof;**
- (c) the criteria applied for the delimitation exercise; and**
- (d) the number of seats present and proposed in Jammu and Kashmir regions respectively?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The Government of Jammu and Kashmir has intimated that there were no significant protest against the report of the Delimitation Commission. However, various political parties have expressed different views on the report.

(c): The Delimitation Commission conducted delimitation exercise of Union territory of Jammu and Kashmir based on the census data of the

year 2011 and the criteria prescribed under section 9(1)(a) of the Delimitation Act, 2002 read with Section 60(2)(b) of the Jammu and Kashmir Reorganisation Act, 2019. The Commission has also considered the representations for geographical areas having inadequate communication and lack of public conveniences due to their excessive remoteness or inhospitable conditions on the international border.

(d): As against previous number of 37 and 46 Assembly seats for Jammu region and Kashmir region respectively, the Delimitation Commission has notified 43 seats for Jammu region and 47 seats for Kashmir region.
